GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE

RAJYA SABHA
STARRED QUESTION NO.348
TO BE ANSWERED ON THE 5TH APRIL, 2022

INCIDENTS OF CORRUPT PRACTICES IN THE PURCHASE OF MEDICAL EQUIPMENTS

348 # SHRI NEERAJ DANGI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether it has come to notice about the incidents of corrupt practices in the purchase of medical equipments in various Government run hospitals in the country;

(b) if so, the number of such cases which have been noticed during the last three years and the details thereof, State-wise and

(c) the steps taken by Government to prevent such incidents?

ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(DR MANSUKH MANDAVIYA)

(a) to (c) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO RAJYA SABHA STARRED QUESTION NO. 348* FOR 5TH APRIL, 2022

(a) and (b): Health being a state subject, it is the primary responsibility of State / Union Territory (UT) Governments to be vigilant against corrupt practices if any, in the purchase of medical equipments in their healthcare facilities. No incident from central hospitals has been reported during last three years regarding corruption in procurement of medical equipments.

(c): Ministry/procuring entities under the Ministry strictly follow the provisions of General Financial Rules (GFR) 2017, guidelines of Central Vigilance Commission (CVC) and also adhere to the guidelines available in the Manual for Procurement of Goods 2017 issued by the Ministry of Finance. Procurement is done through Government e-Marketplace (GeM) as per Rule 149 of GFR, 2017. In case products are not available on GeM, tenders are invited through Central Public Procurement (CPP) Portal for e-Procurement in a transparent manner. Adherence to the rules and procurement through GeM/ CPP Portal has laid very transparent system of procurement.

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